

(2014) 04 AHC CK 0325

In the Allahabad High Court

Case No : Matters Under Article 227 No. -1275 of 2014

Neeraj Kumari

APPELLANT

Vs

Civil Judge (Senior Division) and Another

RESPONDENT

Date of Decision : 29-04-2014

Acts Referred:

Constitution of India, 1950 — Article 227

Citation : (2014) 04 AHC CK 0325

Hon'ble Judges : Suneet Kumar, J

Bench : Single Bench

Advocate : Ram Raj Pandey and C.P. Pandey, Advocate for the Appellant

Final Decision : Dismissed

Judgement

Suneet Kumar, J.—Heard learned counsel for the plaintiff/petitioner.

2. The plaintiff/petitioner has approached this Court to expedite the divorce petition no. 160 of 2013 (Neeraj Kumari versus rajiv alias Tinku) pending in the court of Civil Judge(Senior Division), Farrukhabad.

3. In view of the decision in the case of Km. Shobha Bose versus Judge Small Causes Court 2010 (1) ADJ 531 (DB). It is not proper to issue any positive direction for time bound disposal of any proceedings without ascertaining the position of the workload in the court concern and in the absence of any allegation that the court below is responsible for the delay.

4. No ground has been made out by the learned counsel for the petitioner to invoke the supervisory jurisdiction of this Court under Article 227 of the Constitution of India.

5. The writ petition is dismissed.

6. However, dismissal of this writ petition shall not preclude the plaintiff/petitioner in filing appropriate urgency application before the concerned court which shall consider the said application and pass appropriate orders within a

period of three months from the date of receipt of certified copy of this order.